

**GOVERNMENT OF INDIA  
CIVIL AVIATION  
LOK SABHA**

UNSTARRED QUESTION NO:6646  
ANSWERED ON:16.05.2012  
ISSUE OF FRESH GUIDELINES  
Mahendrasinh Shri Chauhan

**Will the Minister of CIVIL AVIATION be pleased to state:**

- (a) whether the Government has issued any fresh guidelines regarding aviation requirements of aviation companies in the private sector;
- (b) if so, the details thereof;
- (c) the names of the aviation companies which are abiding by the new guidelines and those not abiding;
- (d) the details of such companies which are waiting for the Government approval for joining this sector; and
- (e) the time by which they are likely to be granted approval?

**Answer**

MINISTER OF CIVIL AVIATION ( SHRI AJIT SINGH )

(a) and (b): Civil Aviation being a dynamic sector, the Government has been constantly formulating sector specific policies to facilitate and enable growth of the sector. (c) : All the airlines are required to comply by the guidelines. Directorate General of Civil Aviation (DGCA) monitors compliance of guidelines by the airlines.

(d) and (e): Government has constituted an Empowered Committee to facilitate orderly growth of the sector. The applications of companies desirous of Non Scheduled Operator Permit (NSOP), Scheduled Operator Permit (SOP), and Private category are examined by the Empowered Committee in terms of their commercial and financial viability, existing airport infrastructure and provisions related to Civil Aviation Requirements (CAR) before recommending for permission of appropriate authority. The Empowered Committee meets periodically to consider such applications.